

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. NO. 392/2022

IN THE MATTER OF:

Prasoon Pant & Anr.

.... Petitioners

Versus

Union of India & Ors.

.... Respondents

AND IN THE MATTER OF:

M/s CHERRY COUNTY

(Promoter – M/s County

Infrastructure Pvt. Ltd)

.... Respondent

NDOH:20.03.2024

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New Delhi

Dated:08/03/2024

Through

RESPONDENT**CHAUDHARY LAW OFFICES
ADVOCATES**

K-2017, CHITTARANJAN PARK

LGF, NEW DELHI – 110019.

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**REPLY FOR AND ON BEHALF OF RESPONDENT COMPANY /
M/s COCO COUNTY IN THE ABOVE CAPTIONED MATTER**

MOST RESPECTFULLY SHOWETH:

1. That the answering respondent begs to file its reply in the above-captioned matter in view of the liberty granted by this Hon'ble National Green Tribunal vide its order dated 18.01.2024 in the above-captioned matter, wherein it has been directed that any respondent in the aforesaid Original Application may file their reply within a period of six weeks from the date of Order i.e. 18.01.2024. The relevant portion of the aforesaid order has been stated hereunder:

- “1. Tribunal by the previous order dated 08.12.2023 had issued notice to all the respondents except those who were already represented in the matter.
2. Respondents have entered appearance today. It will be open to Learned Counsels for the respondents to obtain a copy of the original application with all the annexures from Counsel for the applicant and file their response within a period of six weeks.
.....”

2. That it is pertinent to mention herein that this Hon’ble Tribunal in the present matter was considering the compliance of judgement of the Hon’ble Supreme Court in **MC Mehta v. UOI, (1997) 11 SCC 312** for regulation of indiscriminate boring and withdrawal of groundwater for sustainable water resource management. The regulatory measures expected in terms of the aforesaid judgment are water conservation, rainwater harvesting, recycling and reuse of water, afforestation, protection of water bodies, awareness, and education which includes mapping/survey, regulated extraction ensuring replenishment. Whereas a specialized regulatory agency – CGWA has been created with powers of Central Government under section 5 of Environment Protection Act, 1986, other statutory regulators, including 2 the District Magistrates and the Pollution Control Boards have to play their respective roles.

3. That considering the grievance raised by the petitioners in the present Original Application that there is alleged illegal extraction of groundwater by the builders operating in Noida, particularly forty were named in the array of parties as Respondent (called as project proponent - PPs), including the present Respondent Company's project namely "M/s Cherry County". As per the contention of the Petitioner, the statutory authorities have failed to prevent the alleged illegal extraction of groundwater for commercial purposes resulting in the depletion of groundwater level in the area identified as 'overexploited' as per the assessment of the CGWA and as such in view of the grievances raised by the petitioner, this Hon'ble Tribunal has issued certain directions including sealing of all illegally operating borewells and recovery of compensation for illegal extraction of groundwater in the past considering the cost of such water with deterrent element and the cost of replenishing groundwater level.
4. In view of the contentions raised by the petitioners, the Hon'ble National Green Tribunal vide its order dated 05.07.2022 deemed it fit to constitute a Joint Committee of CPCB, State PCB and District Magistrate, NOIDA to verify and furnish an action taken report in

the matter within two months. Further, it was directed by this Hon'ble Tribunal that if any adverse material is found by the committee, the affected parties may be put to notice of these proceedings and a copy of the report be furnished to the said parties for their Response.

5. Accordingly, the joint Committee filed its report dated 07.10.2022 with the Hon'ble NGT after having conducted the field verification for 33 group housing projects. As per the aforesaid report, 25 out of 33 were found to be drawing water illegally. In view of the same, it has been recommended that the dismantling of those borewells be undertaken which have been set up without permission, and compensation be levied for illegal withdrawal of ground water in accordance with Notification dated 24.09.2020 of Ministry of Jal Shakti, Department of Water Resources, River Development and Ganga Rejuvenation, Central Ground Water Authority, Government of India. Further, it has been stated that the PP or Project Proponent should maintain proper log book regarding the source and quantity of water consumption. Further recommendation in the aforesaid report is that the under-construction projects should use only STP treated water. The report also refers to earlier order of the Tribunal

dated 09.09.2022 in O.A. No. 438/2018, Arti v. CGWA & Ors., dealing with illegal extraction of groundwater by the Hotels. Finding large scale violations, the Tribunal directed following action:-

- “1. *Tubewell/borewell may be sealed if project proponent does not hold a valid NOC.*
2. *Environmental Clearance may be calculated for illegal withdrawal (after considering the necessary rebate due to the pandemic), with necessary coordination for its recovery, as per CGWA guidelines notified on dated 24.09.2022 at Sl. No. 15.*
3. *Operation of Tubewell/Borewell only be allowed to operate after obtaining proper NOC.”*

PRELIMINARY SUBMISSION

6. That M/s Cherry County (hereinafter referred to as “**Group Housing Project**” or “**GHP**”) is a residential housing project situated at Plot No. G.H. – 5-B, Sector- TECHZONE-IV, Greater Noida (hereinafter referred to as “**allotted plot**”). It is submitted that the aforesaid GHP is having an area of 48,000 sq. meters and the same is an undertaking of the project proponent herein namely M/s County Infrastructure Pvt. Ltd.

7. That M/s County Infrastructure Pvt. Ltd. is a Private Limited Company, incorporated under the provisions of the Companies Act, having its registered offices at 397, Kohat Enclave, Delhi 110 034, and corporate office at MKS Shiva Market, Near Madhuban Chowk, Outer Ring Road, Pitampura, Delhi-34. That the Respondent Company is involved in the business of real estate with the main object to achieve the goal to provide affordable housing to the public at large. Further, Shri Ajay Kumar Jha, Resident of Flat No. 1873 Tower-I, 7th Avenue Gaur City, Plot No. GH-01, Sector – 4, Greater Noida West, Gautam Budhh Nagar, Uttar Pradesh – 201301 has been duly authorized by the Petitioner Company vide its resolution dated 01.03.2024 to file the instant reply on behalf of the Respondent Company and has been further authorized to sign and verify papers, swear affidavits, engage counsel, and do all other things that may be necessitated for the peaceful pursuit of the matter. A copy of the Board Resolution dated 01.03.2024 in favour of Shri Ajay Kumar Jha is annexed herewith as Annexure-R/1 to the instant reply.
8. That a lease deed was executed between GNIDA and the Respondent Company herein on date 27.10.2010 for the allotted plot no. G.H. – 5-B, Sector- TECHZONE-IV, Greater Noida.

9. That the respondent company received the possession certificate from GNIDA on 03.12.2010; and thereafter the construction of the GHP M/s Cherry County commenced. It is pertinent to mention herein that in accordance with the new guidelines of the government whereby the usage of groundwater for construction has been prohibited; the respondent company has purchased Sewage Treated Water or STP water from the NOIDA for the construction of its said GHP M/s Cherry County. IN view of the aforesaid, the respondent company has sent a letter dated 09.04.2013 addressed to the *Project Engineer* of NOIDA whereby the Respondent Company has requested the Noida authority to release the STP water to the group housing project on per day basis. A copy of the aforesaid letter dated 09.04.2023 is being marked and annexed as **Annexure-R/2** to this instant reply. In addition to the aforesaid, a sworn-affidavit dated 09.04.2013 was also submitted and, a copy of the said affidavit dated 09.04.2023 is being marked and annexed as **Annexure-R/3** to this instant reply.

10. Thus, the Respondent has purchased a total amount of 20,000 Kiloliter or 20 Million liters of STP water from the Noida authority for an amount of INR 1,00,000/- (Rupees One Lakh) vide a cheque bearing no. 001193 00016000. It is humbly submitted that a copy of the said cheque bearing no. 001193 00016000 is being annexed and marked as Annexure-R/4 to this instant reply.

11. Pursuant to the aforesaid purchase of STP water from the authority, a Receipt bearing No. 116 dated 10.04.2013 was issued by the NOIDA authority in favour of the Respondent Company herein. It is humbly submitted that the aforesaid receipt for the purchased STP water is being annexed and marked as Annexure-R/5 to this instant reply. However, it is penitent to mention herein that no groundwater was ever illegally extracted by the respondent company herein for the construction of its group housing project M/s Group Housing Project.

12. Thus, after the construction of the group housing was completed and all required and necessary certificates were obtained by the respondent company; thereafter, the residents who had purchased

units in the group housing project started moving into their allotted units in the GHP Cherry County.

13. In view of the aforementioned, in order to meet the demand of water required for the flocks of residents moving in the group housing project, the Respondent company took immediate steps and started purchasing water from the Greater Noida Authority and as such the respondent company has been purchasing water from Greater Noida Authority and a ledge is being duly maintained for the same. Thus, the ledger of the Water Bill payments made to the GNIDA and residential water charges cum payments intimations from GNIDA are being annexed collectively herewith and marked as Annexure-R/6(Colly.) to this instant reply.

14. Hence, in view of the aforesaid it is humbly submitted that the Respondent Company has purchased STP water for the construction of the group housing project from the NOIDA Authority and has never extracted any groundwater illegally. Further, it is humbly submitted that the respondent company has not extracted any groundwater illegally to meet the water demand of the residents of

its group housing project but the respondent company has been purchasing water from the authority.

15. Further, it is humbly submitted that no show-cause notice has been issued against the respondent company herein nor any allegation of any type of illegal water extraction has ever been leveled against the respondent company under the present proceeding.

16. In addition to the aforesaid, it is also humbly submitted that in view of the principle of natural justice and the doctrine of *Audi Alteram Partem*, it is pertinent that all parties to a dispute should be allowed to be heard and present their case. In other words, the principle asserts that no party should be condemned unheard. Each party has the right to a fair hearing in any dispute. This includes the right to be informed of the charges or allegations against them, to be given adequate notice of any hearing or proceeding, and to be allowed to call witnesses and cross-examine any witnesses called by the other side. One of the sine qua non-principles of every civilized society, the right to a hearing, passes through various stages, from notice to final determination. Therefore, the right to hearing encompasses the following concepts within its ambit:

- i. Right to notice
- ii. Right to present case and evidence
- iii. Right to rebut adverse evidence
- iv. Right to cross-examination
- v. Right to legal representation
- vi. Disclosure of evidence to the party
- vii. Showing the report of enquiry to the other party
- viii. Reasoned decisions or speaking orders

Therefore, pre-decisional hearing is one of the standard and essential rules of Audi Alteram Partem.

17. In addition to the aforesaid, it is humbly submitted that the omnipotency inherent in the doctrine is that no one should be condemned unheard. In the field of administrative action, this principle has been applied to ensure fair play and justice to affected persons. Its application depends upon the factual matrix to improve administrative efficiency, expediency and to mete out justice. The procedure adopted must be just and fair. The expression *audi alteram partem* simply implies that a person must be given an opportunity to defend himself. Thus this principle is a sine qua non of every civilized society. Corollary deduced from this *rule is qui*

aliquid statuerit, parte inaudita altera aequum licet dixerit, haud aequum facerit i.e. he who shall decide anything without the other side having been heard although he may have said what is right will not have done what is right. The rule of fair hearing is a code of procedure, and hence covers every stage through which an administrative adjudication passes, starting from notice to final determination.

18. It is submitted that the right to fair hearing has been recognized by the Hon'ble Supreme Court in the catena of judgments, whereas recently, in *Anr Infrastructure India Limited V. Hara Prasad Ghosh*, [Civil Appeal Diary No(S). 31182/2023, Citation 2023 LiveLaw (SC) 763]; a division bench of the Hon'ble Supreme Court set aside the decision of National Consumer Disputes Redressal Commission, New Delhi (NCDRC), while upholding the principles of natural justice. The Hon'ble Court opined that although the opposite party had not filed its written version and may not have participated in the proceedings before the NCDRC, it nevertheless had the right to address final arguments before the NCDRC. While remanding the matter, the Court found that refusing to hear the

opposite party while considering the complainant's case on its merits amounted to a violation of the principles of natural justice.

Para Wise Reply

19. That the contents of para I to II do not deem any reply.

20. That the contents of para III pertain to the relief sought by the petitioner under sections 14,15,18(1) & 20 of the National Green Tribunal Act, 2010 to stop the Project Proponents from extracting groundwater illegally at construction stage as well as otherwise and as such each and every allegation is vehemently denied. It is humbly submitted that the Respondent company herein who is the project proponent of the group housing project has not extracted ground water illegally at construction stage or otherwise; further, the contents of paras 9 to 15 of the preliminary submission are reiterated and reaffirmed.

21. That the contents of para 1 pertain to the details of the applicants or petitioners in the present petition and as such the same do not deem any reply.

22. That the contents of para 2 pertain to the details of the respondents in the present petition, hence the same do not deem any reply for being a matter of record except the allegation contained in the last line wherein it has been alleged that the respondents no 9-40 are private builder groups & projects that are illegally extracting groundwater in Noida extension and as such the same is vehemently denied. It is humbly submitted that the answering respondent has not extracted groundwater illegally for construction purposes or otherwise; further, it is pertinent to mention herein that there are no allegations made against the answering respondent herein and as such the contents of paras 9 to 15 of the preliminary submission are reiterated and reaffirmed.

23. That the contents of para 3 & 4 do not contain any averments, statements, specific or otherwise against the answering respondent, hence the same do not deem any reply. However, it is submitted that the Respondent Company has never extracted groundwater illegally and the details of water purchased for various purposes by the GHP have been expounded in detail with supporting annexures in the previous para in the preliminary submission.

24. That the contents of para 5 & 6 pertain to the data sourced from Uttar Pradesh Ground Water Department and CGWB Assessment 2020 revealing the trend of decreasing groundwater level in Noida Extension which is a matter of record and a huge cause of concern; however, the aforementioned para 5 and 6 not pertain to the answering respondent and it neither contains any allegations, averments, statements against the answering respondent, hence the same deems no reply.

25. That the contents of para 7 do not deem any reply as it pertains to various functions of the Greater Noida Authority as per the UP Industrial Area Development Act 1976, particularly under section 2(a) and section 6(1)(a) which pertains to various responsibilities and onus of the GNIDA for providing water supply from construction, completion of the housing project and thereafter, for the habitation of the resident in the said housing projects. It is humbly submitted and reiterated briefly herein that the answering respondent who is the project proponent of the group housing project M/s Cherry County has purchased STP water for construction from Noida Authority and since the residents have started residing in the Group Housing Project, the answering respondent has been

purchasing water from GNIDA and as such the Noida and GNIDA have been duly providing aforesaid amenities and meeting the water supply demand of the GHP of the answering respondent.

26. That the contents of para 8 & 9 do not contain any specific allegations or averment against the answering respondent, hence deem no reply. Further, it is humbly submitted that the contents of the aforesaid paras in sum and substances are a critique on the sanctioning of the plans by the concerned authorities leading to the explosion of the construction housing and commercial complexes in the Noida extension which as stated in the said paras is exceeding the "carrying capacity"; as such the contents of para 8 & 9 do not have any bearing on the answering respondent. However, it is submitted that the Group housing complex of the answering Respondent has been constructed after obtaining relevant and mandatory sanctions as well as in accordance with the laid down rules and procedure; and the same complies with the applicable environmental laws as such the said paras do not deem any reply.

27. That the contents of paras 10 to 13 echo the warning of the adverse effect the lowering water table in the Noida extension will have on neighboring areas and the correlation between the groundwater

depletion and earthquakes, further the contents offer a criticism of the concerned authorities as well as need for accountability from the Greater Noida Authority; as such the contents of para 10 to 13 do not pertain to the answering respondent and hence deem no reply. However, it is submitted that the Group housing complex of the answering Respondent has not extracted any groundwater illegally and the same complies with the applicable environmental laws.

28. That the contents of para 14 contain an extract from a NITI Ayog Report of 2018 termed as “Composite Water Management Index” pertains to grave threats to groundwater resources of the country and as such the same being matter of record, do not deem any reply from the answering respondent. However, the contents of paras 9 to 15 of the preliminary submission are reiterated and reaffirmed.

29. That the contents of para 15 to 17 pertain to the Uttar Pradesh Ground Water (Management & Regulation) Act 2019 and the rules and procedure of granting NOCs for extraction of groundwater before the enactment of the said and post-enactment of the aforesaid act. However, because the answering respondent purchased the water from authorities as described in forgoing paras 9 to 15 of

preliminary submissions and as such has never had to extract any groundwater, therefore, the answering respondent never needed any NOC from the concerned authorities, thus the contents of para 15 to 17 do not deem any reply and as such is denied.

30. That the contents of para 18 pertain to the judgment delivered by this Hon'ble Tribunal on 25.02.2022 while disposing of O.A. no. 69/2020 in the matter titled Sushil Bhatt vs Moon Beverages Limited & ORs. and the Appeal No. 45/2020 (Earlier O.A. No. 218/2020) Devi Das Khatri vs. Union of India & Ors. wherein this Hon'ble Tribunal came down hard on both CGWA and the UPGWD for doling out NOCs for extraction of groundwater without ensuring groundwater conservation and compliances with NOC conditions; further in the aforesaid judgment this Hon'ble Tribunal had expounded on the Role of CGWA and UPGWD in paras 308, 309, 310 & 311. Therefore, the contents of para 18 are a matter of record and do not contain any specific averment, statement, or allegation against the answering respondent, and as such the same deems no reply.

31. That the contents of para 19 urges action from the UP Ground Water Department and State Ground Water Authority against irresponsible

officials allowing the groundwater extraction in Uttar Pradesh and as such the same does not contain any allegation, averment, statement relevant to the answering respondent hence, deems no reply. However, it is humbly submitted that the answering respondent has purchased the water from authorities as described in forgoing paras 9 to 15 of preliminary submissions and as such has never had to extract any groundwater, therefore, the answering respondent never needed any NOC from the concerned authorities.

32. That the contents of para 20 and contents of annexure A4 are vehemently denied inasmuch that they do not contain any specific allegations against the respondent company herein, although it is submitted that the Respondent Company has neither extracted any groundwater nor any such allegations have been leveled against the GHP to this date. However, it is most humbly submitted that the GHP Cherry County has purchased STP water for construction from the NOIDA Authority and the GHP has been purchasing water for residents' needs from the GNIDA authority.

33. That the contents of para 21 and contents of Annexure marked within para 21 do not pertain to the answering respondent and as such the contents of the same are denied and deem no reply.

34. That the contents of paras 22 to 32 under the heading of “GROUNDS” are entirely and vehemently denied for the reason that there are no allegations of illegal water extraction levelled or made out against the answering respondent nor any show cause notice ever been issued to the respondent herein on this subject matter. Further, it is submitted that the Respondent Company has never extracted groundwater illegally and the details of water purchased for various purposes by the GHP have been expounded in detail with supporting annexures in the previous para in the preliminary submission.

35. That the contents of the “limitation” clause do not deem any reply.

36. That the contents of the “prayer” clause are irrelevant, wrong, incorrect, and hence denied in entirety.

PRAYER

In view of the above facts and circumstances, it is most humbly prayed that the present proceedings may kindly be terminated against the Respondent herein, for the ends of Justice.

And pass such other order(s) or further orders as this Hon'ble National Green Tribunal deems fit and proper in the facts and circumstances of the case, for which act of kindness the humble respondent as in duty bound shall ever pray.



RESPONDENT

NEW DELHI

DATED: 08/03/24 THROUGH

A handwritten signature in blue ink, appearing to read "M. Adar".

CHAUDHARY LAW OFFICES
ADVOCATES

K-2017, (L.G.F), CHITTARANJAN PARK,
NEW DELHI-110 019

E-MAIL: chaudharylwoffices@gmail.com

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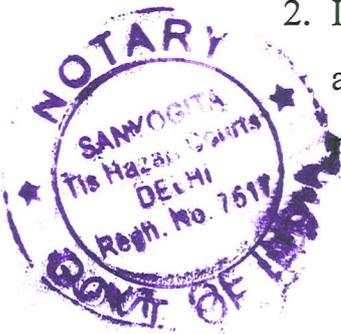
(Promoter – M/s County
Infrastructure Pvt. Ltd.)

.... Respondent

AFFIDAVIT

I, Shri Ajay Kumar Jha, Resident of Flat No. 1873 Tower-I, 7th Avenue Gaur City, Plot No. GH-01, Sector – 4, Greater Noida West, Gautam Budhh Nagar, Uttar Pradesh – 201301, aged about 51 years, duly authorized representative of the respondent company, do hereby solemnly affirm, depose and declare as under:

1. I state that the deponent is the duly appointed Authorized Representative of the respondent company vide Board Resolution dated 01.03.2024 and is well conversant with the facts and circumstances of the case and is competent to sign, verify file, depose, etc. in the above captioned matter on behalf of the complainant company vide this affidavit in evidence.
2. I state that I have read and understood the contents of the accompanying reply, which has been drafted by my counsel under my instructions.



3. That the contents herein are true and correct to the best of my knowledge and belief based on the records maintained by me, and that nothing material has been concealed therefrom.



DEPONENT

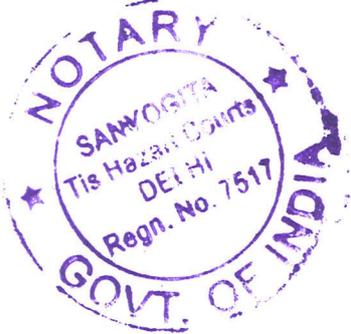
VERIFICATION:

Verified at New Delhi on this the day of **-8 MAR 2024**, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief based on records maintained by me, and that nothing material has been concealed therefrom.



DEPONENT

Identity Affidavit
D/588/2020



NOTARY
SAMVOSITA
Tis Hazari Courts
DELHI
Regn. No. 7517
GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC
DELHI (INDIA)

-8 MAR 2024



CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF BOARD OF DIRECTORS OF COUNTY INFRASTRUCTURES PRIVATE LIMITED HELD ON FRIDAY THE 1ST MARCH, 2024, AT 11:00 AM AT THE REGISTERED OFFICE OF THE COMPANY SITUATED AT 397, KOHAT ENCLAVE, PITAMPURA, NORTH WEST DELHI-110034

“RESOLVED THAT Mr. Sandip Kumar Pandit and Mr. Ajay Kumar Jha, officials of the Company be and are hereby severally authorised to sign, verify and file the pleadings including plaint, written statement, rejoinder, documents, applications, replies, objections, affidavits and to give evidences etc. in respect of legal proceedings for/against the Company in any court of Law and to appear before the Hon’ble National Green Tribunal, Principal Bench, New Delhi in the matter Prason Pant & Anr (Petitioners) Versus Union of India & Ors.(Respondents).

RESOLVED FURTHER THAT Mr. Sandip Kumar Pandit, and Mr. Ajay Kumar Jha officials of the Company be and are hereby severally authorized to nominate, appoint and engage advocates, solicitors, counsel or other professionals and retainers; and to do all such acts, things, deeds as may be necessary or proper to carry out the purposes herein above mentioned.

RESOLVED FURTHER THAT that a certified True Copy of the above resolution duly signed by any one of the Directors of the Company be furnished to the concerned court/authorities as may be required.”

Certified True Copy
County Infrastructures Private Limited

A handwritten signature in black ink, appearing to read 'Sunil Totlani', written over a horizontal line.

Sunil Totlani
Director
DIN: 01369603
384, Kohat Enclave, Pitampura,
New Delhi-110034

County Infrastructures Pvt. Ltd

Regd. Office at 397, Kohat Enclave, Pitampura, Delhi-110034

Corp Office : MKS Shiva Market, Near Madhuban Chowk, Outer Ring Road, Pitampura , Delhi-34

T.C
A

1317

25

A2

ANNEXURE - R/2

Cherry



ABA CORP.
greenovations

April 9, 2013

To ,

The Project Engineer (JAL-OA)
New Okhla Industrial Development Authority
Sector- 5,
Noida (U.P)

Sub : Request to issue of STP water for our project at Plot GH-05B,
Techzone - IV, Greater Noida (West)

Dear Sir,

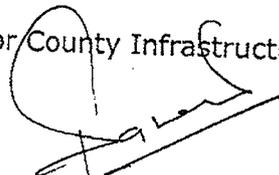
This is to inform you that we have been allotted 48000 sq mtr plot for construction of Group Housing. In this connection as per the new guide lines of Government we understand usage of Ground water for construction restricted to STP water (STP-123/STP-50).

You are requested to kindly issue us appropriate quantity of STP water on per day basis, which desired charges are being enclosed.

Thanking You,

Your truly,

For County Infrastructures Private Ltd


(Authorized Signatory)

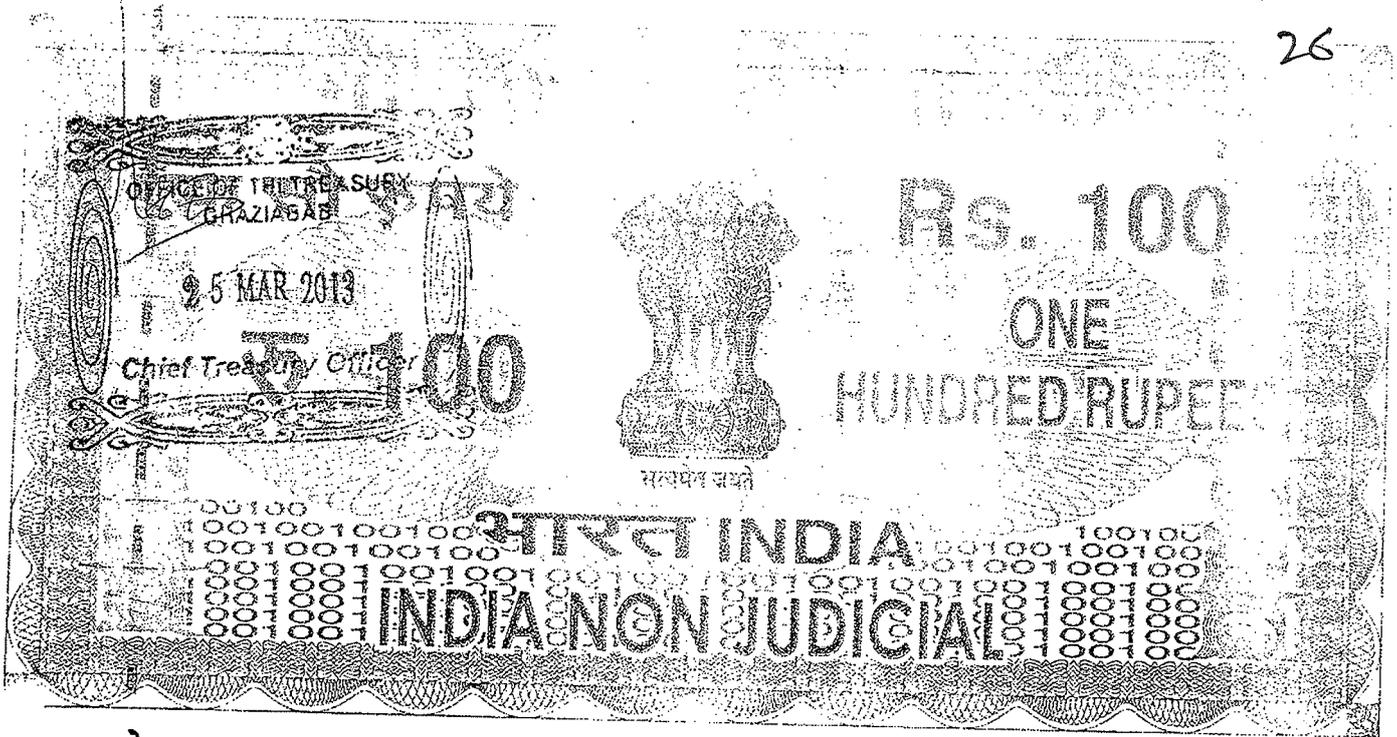
Enclosed: P.O No. 001193 dated 10/4/2013 drawn on No. 1, 2, 3, 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000



COUNTY INFRASTRUCTURES PVT. LTD.
Corp. Office
A-39, Sector-63, Noida - 201301 | Tel.: +91-120-4237000
Regd. Office
36, Pushpanjali Enclave, Vikas Marg, Delhi-110092
info@abacorp.in | www.abacorp.in

T.C



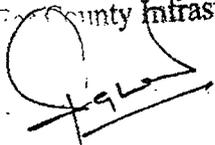


उत्तर प्रदेश UTTAR PRADESH

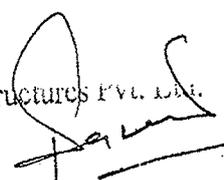
BK 064232

I Sandip Kumar Pandit S/o Late Shri Shiv Kumar R/o B-3, 801 Olive County, GH-09, Sector -5, Vasundhara, Ghaziabad, authorized signatory of the Company, do hereby solemnly affirm and declare as under:-

1. That I am duly authorized by Company to file this affidavit.
2. That the Company M/s County Infrastructures Private Limited is undertaking a Group Housing Project at GH-05B, Techzone - IV, Greater Noida (West)
3. That the Treated Sewerage water is available on 1st come 1st serve basis as per availability from 9.30 A.M to 6.00 P.M daily.
4. That the Treated Sewerage water is not fit for drinking purpose/washing use/bathing use etc. by labour /their families or human beings/animal use.
5. That the Treated Sewerage water is to be treated further before use by builders/construction companies as per requirement of I.S.: 456 to meet the water parameter suitable for construction purposes.
6. That NOIDA is not responsible for any damages/losses on any account associated with treated sewerage discharge for construction purpose.
7. That NOIDA is not responsible to meet the demand as per schedule & time of builders.
8. That SBR Technique treated sewage water is available from STP sector-123/sector - 50.

County Infrastructures

 Authorised Signat

For County Infrastructures Pvt. Ltd.


 Authorised Signatory

T.C


9. That CEO NOIDA will be appellant authority in case of any dispute & the decision shall be binding to NOIDA as well as builder.
10. That NOIDA reserve the right to regulate the sewerage discharge by any way deemed fit in the interest of Deptt.
11. That NOIDA reserve the right to modify, delete, add any condition at any time & binding on builder.
12. That NOIDA reserve the right to fix/revised rate of sewerage discharge from time to time.
13. NOIDA would be responsible to the extent of supply of treated sewerage water for construction purposes only & further bonafide use of treated sewerage water shall be the responsibilities of the /persons getting treated sewerage water from NOIDA.
14. That in case of misuse, the penal action as per prevailing law shall be initiated.
15. That these Terms & Conditions shall be governed in accordance with the laws of India and District court in Gautam Budh Nagar & High Court in Allahabad shall have exclusive jurisdiction to adjudicate dispute arising from the terms here in.

For County Infrastructures Pvt. Ltd.

(DEPONENT) Signatory

I, the above named deponent hereby confirm that what is stated above is true to my best knowledge and belief.

Date : 09.04.2013

Place : Noida

For County Infrastructures Pvt. Ltd.

Authorised Signatory
(DEPONENT)

T.C
@

White - Customer Copy
Pink - J.E. Copy
Green - S.T.P. Copy
Yellow - Office Copy



New Okhla Industrial Development Authority Noida

Sewage Treatment Plant Sector..... 123/50

Book No. 03

Dated 10-4-13

Receipt No. 116

Received from M/s Cambay Infrastructure Private Ltd

Project..... Plot No. GH-05B Sector Tech Zone - IV G.M.O.A. (West)

the sum of Rs. (In words) One Lac 00 on account of treated sewerage water for construction purposes. as per terms & conditions overleaf.

[Quantity of Sewage treated water = 20,000 KL @ Rs. 5.00/KL = Rs. 1,00,000/-]

Detail of Deposit

- 1. D.D. No.- 001193 Date:- 10-4-13
- 2. Name of Bank- Central
- 3. D.D. Amount 1,00,000/-

Above mention D.D. received by me

Divisional Accountant

Customer

T.C

Authority Signatory
Noida Authority

A/S

County Infrastructure Pvt Ltd

Customer Copy

New Okhla Industrial Development Authority Noida

Sewage Treatment Plant (Treated Effluent Water)

Date :- 10/4/13
Coupon No :- 38
valid up to one month from date of issue
Quantity Issue :- 20,000 KL
Against Book No. 03
Receipt No. 116

Signature of Incharge
STP

T.C
A


GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDE NAGAR, (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S. COUNTY INFRASTRUCTURE PVT. LTD.
A-89, GROUND FLOOR
SECTOR-63
NOIDA

Ref: GNIDA/BR503/10
As On Date: 31-Jul-2023 11:05:41 AM
Allotment No.: BR503/1000004
Plot Size (in SQM): 48000
Plot No.: GH-05E
Block: N/A
Block Name: NIL
Sector Name: TECH ZONE-IV
Location: N/A
Interest: 12%
Bill Start Date: 22-Dec-2017

Plot Size For Water Bill Generation (in SQM):

48000

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	2,96,481.00	31/08/2018	2,96,481.00	1	81,48,617.00	2019-2020	-14,24,119.15
2	12,04,532.00	31/08/2019	16,84,542.15	2	52,59,100.00	2022-2023	-18,39,356.84
3	14,34,996.00	31/08/2020	-60,872.95	3	20,96,300.00	2023-2024	-21,00,997.19
4	15,78,495.60	31/08/2021	15,17,632.65				
5	17,36,345.16	31/08/2022	34,25,627.03				
6	19,09,980.00	31/08/2023	-4,897.19				
7	21,00,984.00	31/08/2024					

Total 10361813.76 10484017.00

Outstanding Balance:	₹	-21,00,997.19	As On Last Due/Deposit Date
Interest on Outstanding Balance:	₹	0.00	As on 21/7/2023
Min. Charges for Bill Period 01/04/2023 To 31/3/2024	₹	2100984.00	
Kindly Deposit:	₹	-13.19	

NOTE: GNIDA offers ONLINE WATER BILL PAYMENT SERVICES. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

NOTE:

- Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
- In case of any discrepancy please contact Water Bill Department.

(This is a computer generated report, hence require no signature.)

General Condition:

- Discount of 5% will be given against payment of water charges if the annual charges is paid before last six month (1st April to 30th Sep) of the financial year.

*After Payment
Received Bill*

ANNEXURE-R/6 (COLLY.)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

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PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
website. Www.greaternoidaauthority.in e-mail: authority@gmail.gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

TO, M/S COUNTY INFRASTRUCTURE PVT.LTD A-39 GROUND GLOOR SECTOR-63 NOIDA

Ref. As on Date

GNIDA/ BRS03/10

21-Jul-23, 11:05:41 AM

Allotment No. BRS03/1000004

Plot Size (in SQM) 48000

Plot No GH-05B

Block N/A

Block name Nil

Sector name Tech zone-iv

Location n/a

Interest 12%

Bill date start 22-Dec-17

Plot Size for waterbill generation (in SQM) 48000

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inat.	Amount paid	Deposit date	Outsatanding at Deposit Date
1	2,96,481.00	31-03-2018	2,96,481.00	1	31,38,617.00	2019-2020	-1424119.15
2	13,04,532.00	31-03-2019	16,34,548.15	2	52,59,100.00	2022-2023	-1828356.38
3	14,34,996.00	31-03-2020	-60,872.95	3	20,96,800.00	2023-2024	-2100997.19
4	15,78,495.60	31-03-2021	15,17,622.65				
5	17,36,345.16	31-03-2022	34,25,627.03				
6	19,09,980.00	31-03-2032	-4,697.19				
7	21,00,984.00	31-03-2024					
Total	10361813.76				1,04,84,017.00		

Outstanding balance = -2100997.19 as on last due /deposit date

Interest on outstanding balance = 0.00 as on 21/7/23

Min charges for bill period 01/04/23 to 31/3/24 = 2100964

Kindly Deposit = -13.19

Note: GNIDA OFFERS ONLINE WATER BILL PAYMENT SERVICES YOU CAN USE THIS FACILITY AFTER APPLYING KYA. KYA FORM IS AVAILABE ON GNIDA WEBSITE HTTP://WWW.GREATERNOIDAAUTHORITY.IN

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES. EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU

"This is a computer geerated report hence require no signature

1.. Discount of 5% will be gien against payment of water charges if the annual charges is paid before 1st six month (1st april to 30th sep) of the financial year.

T. T. C.

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GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDDH NAGAR, (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S. COUNTY INFRASTRUCTURE PVT. LTD.
A-39, GROUND FLOOR
SECTOR-63
NOIDA

Ref: GNIDA/BRS03/10
As On Date: 23-Jun-2023 11:46:05 AM
Allotment No.: BRS03/1000004
Plot Size (in SQM): 48000
Plot No.: GH-05B
Block: N/A
Block Name: NIL
Sector Name: TECH ZONE-IV
Location: N/A
Interest: 12%
Bill Start Date: 22-Dec-2017

Plot Size For Water Bill Generation (in SQM):

48000

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	2,96,481.00	31/03/2018	2,96,481.00	1	31,28,617.00	2019-2020	-14,24,119.15
2	13,04,532.00	31/03/2019	16,34,548.15	2	52,59,100.00	2022-2023	-18,28,356.38
3	14,34,996.00	31/03/2020	-60,872.95				
4	15,72,495.60	31/03/2021	15,17,622.65				
5	17,36,345.16	31/03/2022	34,25,627.03				
6	19,09,980.00	31/03/2023	-4,697.19				
7	21,00,984.00	31/03/2024					

Total 10361813.76

8387717.00

Outstanding Balance: ₹ -4,697.19 As On Last Due/Deposit Date

Interest on Outstanding Balance: ₹ 0.00 as on 23/6/2023

Min. Charges for Bill Period 01/04/2023 To 31/3/2024 : ₹ 2100984.00

Kindly Deposit: ₹ 20,96,286.81

NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

NOTE:

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.

Handwritten note:
Fund to Binoy for Payment Zone

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
 PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
 GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
 website. www.greaternoidaauthority.in e-mail: authority@gmail.gnida.in

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BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

TO,	Ref.	GNIDA/ BRS03/10
M/S COUNTY INFRASTRUCTURE PVT.LTD	As on Date	23-jun-23, 11:46:05
A-39 GROUND GLOOR SECTOR-63 NOIDA	Allotment No.	BRS03/1000004
	Plot Size (in SQM)	48000
	Plot No	GH-05B
	Block	N/A
	Block name	Nil
	Sector name	Tech zone-iv
	Location	n/a
	Interest	12%
	Bill date start	22-Dec-17
	Plot Size for waterbill generation (in SQM)	48000

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inst.	Amount paid	Deposit date	Outsatanding at Deposit Date
1	2,96,481.00	31-03-2018	2,96,481.00	1	31,28,617.00	2019-2020	-14,24,119.15
2	13,04,532.00	31-03-2019	16,34,548.15	2	52,59,100.00	2022-2023	-18,28,356.38
3	14,34,996.00	31-03-2020	-60,872.95				
4	15,78,495.60	31-03-2021	15,17,622.65				
5	17,36,345.16	31-03-2022	34,25,627.03				
6	19,09,980.00	31-03-2032	-4,697.19				
7	21,00,984.00	31-03-2024					
Total	10361813.76				83,87,717.00		

Outstanding balance	=	-4697.19 as on last due /deposit date
Interest on oustanding balance	=	0.00 as on 23/6/23
Min charges for bill period 01/04/23 to 31/3/24	=	2100984.00
Kindly Deposit	=	2096286.81

Note: GNIDA OFFERS ONLINE WATER BILL PAYMENT SERVICES YOU CAN USE THIS FACILITY AFTER APPLYING KYA. KYA FORM IS AVAILABE ON GNIDA WEBSITE [HTTP:// WWW GREATERNOIDAAUTHORITY.IN](http://www.greaternoidaauthority.in)

NOTE:

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES. EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU

A T.T.C.

Water Bill Challan Copy

Payment RTGS challan

RTGS/NEFT Payment Challan

Greater Noida Industrial Development Authority

Payee Name	M/S. COUNTY INFRASTRUCTURE PVT. LTD.
Allotment No.	BRS03/1000004
Date and Time Stamp	03/07/2023 12:48:02 PM
Payment Type	Water Bill (Water Bill)
Total Amount(RS.)	2096300.00
CGST (9%)	0
SGST (9%)	0
Total Payable Amount(Rs.)	2096300.00
Transaction ID	TRN5354344239

RTGS / NEFT Payment to be made as per below particulars

Beneficiary Name	Greater Noida Industrial Development Authority
Pay to Account No.	GNIDAZ5354344239
Bank Name	IDFC FIRST Bank Ltd
Bank Branch Name	CMS HUB
IFSC	IDFB0010201

Notes:

1. Please note that the pay to account number consists of 6 alphabets (GNIDAZ) followed by numbers
2. Please verify the contents of this RTGS/NEFT instruction slip generated for accuracy
3. Post taking a print out of this RTGS/NEFT instruction slip, please visit your bank for remitting the fund through RTGS/NEFT. For you may also use your Internet Banking for remitting the fund through RTGS/NEFT
4. The facility to enter the payment details as generated above is on you / your bank. Kindly ensure correctness of the same. Please ensure to remit the exact amount as displayed above (Not off any charges that your bank may levy)

Generated by: GNIDAZ Service IDFC - Challan-5354

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Typed Page 35

RTGS/NEFT Payment chalaan

Greater Nodia industrial Development Authority

Payee Name	M/S COUNTY INFRASTRUCTURE PVT.LTD.
Allotment No.	BRS03/1000004
Date and Time Stamp	03/07/2023, 12:48:02 PM
Payment Type	Water bill (Water bill)
Total Amount(RS.)	2096300
CGST (9%)	0
SGST (9%)	0
Total Payable Amount(Rs.)	2096300
Transation ID	TRN535434423

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RTGS/NEFT Payment to be made as per below particulars

Beneficiary name	Greater Noida industrial Development Authority
Pay to account no.	GNIDAZ5354344239
Bank name	IDFC FIRST Bank Ltd.
Bank Branch Name	CMS HUB
IISC	IDFB0010204

Note:

1. Please note that the pay account number consists of 6 alphaets (GNIDAZ) followed by numbers
2. Please verify the contents of this RIGS/NEET instruction slip generated for accuracy
3. Post taking a prin out of this RTGS/NEET instruction slip please vist your bank remening the fund though RTGS/NEET or you also use your internet Bankin in remening the fund through RTGS/NEET
4. The liability to enter the payment details as generated above in on you / your bank kindly onsure correclness of please ensure to remit the exact amount as displayed above (Not off any charges that your bank may

T.T.C.
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GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDDH NAGAR, (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S. COUNTY INFRASTRUCTURE PVT. LTD.
A-39, GROUND FLOOR
SECTOR-63

NOIDA

Ref: GNIDA/BR303/10
As On Date: 29-Sep-2022 11:06:53 AM
Allotment No.: BR303/1000004
Plot Size (in SQM): 48000
Plot No.: GH-05B
Block: N/A
Block Name: NIL
Sector Name: TECH ZONE-IV
Location: N/A
Interest: 12%
Bill Start Date: 22-Dec-2017

Plot Size For Water Bill Generation(in SQM):

48000

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	2,96,481.00	31/03/2018	2,96,481.00	1	31,28,617.00	20/08/2019	-14,24,119.15
2	13,04,532.00	31/03/2019	16,34,548.15	2	34,49,100.00	21/06/2022	-9,178.19
3	14,34,996.00	31/03/2020	1,60,873.95	3	18,10,000.00	28/09/2023	-18,19,178.19
4	15,78,495.60	31/03/2021	15,17,622.65				
5	17,36,345.16	31/03/2022	34,25,627.03				
6	19,09,980.00	31/03/2023					

Total 8260829.76 8387717.00

Outstanding Balance:	₹	-18,19,178.19	As On Last Due/Deposit Date
Interest on Outstanding Balance:	₹	0.00	as on 29/9/2022
Min. Charges for Bill Period 01/04/2022 To 31/3/2023	₹	1909980.00	
Kindly Deposit:	₹	90,801.81	

NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

NOTE:

- Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
- In case of any discrepancy please contact Water Bill Department.

*This is a computer generated report, hence require no signature.

General Condition:

- Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep.) of the financial year.
- Rate of 12% annual interest till 28-MAR-2018 and 14% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
- Kindly make payment by using Online Portal.

*Received Bill on
29/09/22*

*Removes - Bill - Nil
deducted FROM
NRA Bill*

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

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PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
website. Www.greaternoidaauthority.in e-mail: authourity@gmail.gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

TO, M/S COUNTY INFRASTRUCTURE PVT.LTD A-
39 GROUND GLOOR SECTOR-63 NOIDA

Ref. GNIDA/ BRS03/10

As on Date 29-sep-22, 11:06:00 AM

Allotment No. BRS03/1000004

Plot Size (in SQM) 48000

Plot No GH-05B

Block N/A

Block name Nil

Sector name Tech zone-iv

Location n/a

Interest 12%

Bill start date 22-Dec-17

Plot Size for waterbill generation (in SQM) 48000

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inat.	Amount paid	Deposit date	Outsatanding at Deposit Date
1	2,96,481.00	31-03-2018	2,96,481.00	1	31,28,617.00	20-08-2019	-1424119.15
2	13,04,532.00	31-03-2019	16,24,487.50	2	34,49,100.00	21-06-2022	-9178.19
3	14,34,996.00	31-03-2020	-71,364.14	3	18,10,000.00	28-09-2023	-1619178.19
4	15,78,495.60	31-03-2021	15,07,131.46				
5	17,36,345.16	31-03-2022	34,13,949.18				
6	19,09,980.00	31-03-2032					
Total	8260829.76				8387717		

Outstanding balance = -1819178.19 as on last due /deposit date

Interest on oustanding balance = 0.00 as on 23/6/22

Min charges for bill period 01/04/22 to 31/3/24 = 1909980.00

Kindly Deposit = 90801.81

Note: GNIDA OFFERS ONLINE WATER BILL PAYMENT SERVICES YOU CAN USE THIS FACILITY AFTER APPLYING KYA. KYA FORM IS AVAILABE

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES. EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU

2. In case of any discrepany please contact water bill department

"This is a computer geerated report hence require no signature

1.. Discount of 5% will be ghen against payment of water charges if the annual charges is paid before 1st six month (1st april to 30th sep) of the financial year.

2. Rate of 12% annual interest till 28-mar-2018 and 11% annual interest will be applied from 29 nar-2018 on half-year chpondaly basis on the amount payable for water charges after 31st march will be chargeable in case of non-payment of the annual water charges

3. Kindly make payment by using Online portal.

Your sincerely

Manager(Jail)

T.T.C.
A



GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Plot No. 10, Sector Gamma, Jagat Farm, Greater Noida, U.P.
GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY, U.P.
Website: www.greaternoidaauthority.org / www.gnidaauthority.com

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S. SURESH INFRASTRUCTURE PVT. LTD.
Plot No. 10, Sector Gamma,
Jagat Farm, Greater Noida,
U.P.

Ref: GNIDA/0902/10
As On Date: 15 Aug 2019 (As on 15/08/2019)
Allotment No: 0902/10/0001
Plot Size (in SQM): 42000
Plot No: 10/0001
Block: N/A
Block Name: N/A
Sector Name: Sector Gamma
Location: N/A
Interest: N/A
BID Start Date: 17/08/2018

Plot Size For Water Bill Generation (in SQM): 42000

Sl. No.	Due Amt.	Due Date	Outstanding at Due Date	Deposit Amt.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	5,39,064.00	31/03/2017	5,39,064.00				
2	2,96,481.00	31/03/2018	8,35,545.00				
3	13,04,532.00	31/03/2019	21,40,077.00				
4	14,44,995.00	31/03/2020	35,85,072.00				
5	15,78,495.00	31/03/2021	51,63,567.00				
6	17,36,392.00	31/03/2022	69,00,000.00				
Total	6889913.76				0.00		
Outstanding Balance	₹		69,00,000.00	As On Last Due / Deposit Date			
Interest on Outstanding Balance	₹		3,66,526.18	as on 30/09/2021			
Max. Charges for last period (01/01/2021 to 31/3/2022)	₹		17,36,392.00				
Kindly Deposit:	₹		82,24,256.04				

NOTE: GNIDA offers **ONLINE WATER BILL PAYMENT SERVICES**. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

Please deposit water charges in any of the following bank branches:

1. Canara Bank, Jagat Farm, Sector Gamma I, Greater Noida, G.B. Nagar.
2. Indian Bank, Jagat Farm, Sector Gamma I, Greater Noida, G.B. Nagar.
3. Corporation Bank, Jagat Farm, Sector Gamma I, Greater Noida, G.B. Nagar.
4. Punjab National Bank, Krishna Apara Plaza Comm. Belt Sector Alpha II, Greater Noida, G.B. Nagar.
5. Oriental Bank Of Commerce (OBC), Sector II, Greater Noida, G.B. Nagar.

NOTE:

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of dues will be borne by you.
2. Kindly mention your Allotment number in challan to avoid any inconvenience.
3. In case of any discrepancy please contact Water Bill Department.

***This is a computer generated report, hence require no signature.**

General Condition:

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep) of the financial year.
2. Rate of 12% annual interest till 28 MAR 2019 and 11% annual interest will be applied from 29 MAR 2019 on Half Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non payment of the annual water charges after the end of the financial year.
3. Bank Draft/Pay Order should be in favor of GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY, Payable at Gz. Noida/Noida/New Delhi.

Your's Sincerely

Manager (M)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
website. Www.greaternoidaauthority.in e-mail: authority@gmail.gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

TO, Ref. GNIDA/ BRS03/10

M/S COUNTY INFRASTRUCTURE PVT.LTD A-
39 GROUND FLOOR SECTOR-63 NOIDA

As on Date

Allotment No. BRS03/1000004
Plot Size (in SQM) 48000
Plot No GH-05B
Block N/A
Block name Nil
Sector name Tech zone-iv
Location n/a
Interest 12%
Bill date start 23-Dec-18

Plot Size for waterbill generation (in SQM) 48000

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inat.	Amount paid	Deposit date	Outstanding at Deposit Date
1	5,39,064.00	31/03/2017	5,39,064.00				
2	2,96,481.00	31/03/2018	9,02,228.49				
3	13,04,532.00	31/03/2019	23,18,368.28				
4	14,34,996.00	31/03/2020	40,41,007.00				
5	15,78,495.60	31/03/2021	61,19,384.70				
6	17,36,345.16	31/03/2022					
Total	6889913.76				0		

Outstanding balance	=	6119384.70	as on last due /deposit date
Interest on outstanding balance	=	213256.36	as on 15/07/2021
Min charges for bill period 01/04/21 to 31/3/22	=	1736345.16	
Kindly Deposit	=	8068986.22	

Note: GNIDA OFFERS ONLINE WATER BILL PAYMENT SERVICES YOU CAN USE THIS FACILITY AFTER APPLYING KYA. KYA FORM IS AVAILABE ON GNIDA WEBSITE HTTP:// WWW GREATERNOIDA AUTHORITY.IN

Please deposit water charges in any of the following bank branches

1. Canara bank, jagat farm, sector=gamma-I, greater noida, GB nagar
2. Indian bank, jagat farm, sector-gamma-I, greater noida, GB, nagar
3. Corporation bank, jagat farm, sector-gamma-I greater noida, GB nagar
4. Punjab National bank, krishna apra plaza comm. Belt sector alpha-ii greater noida, GB nagar
5. Oriental bank of commerce (OBC), sector PI greater noida, GB nagar

NOTE:

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES. EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU

2. Kindly mention your allotment numbe in challan to avoid any inconvenience

3. In case of any discrepany please contact water bill department

"This is a computer geerated report hence require no signature

1.. Discount of 5% will be gien against payment of water charges if the annual charges is paid before 1st six month (1st april to 30th sep) of the financial year.

2. Rate of 12% annual interest till 28-mar-2018 and 11% annual interest will be applied from 29 nar-2018 on half-year chpondaly basis on the amount payable for water charges after 31st march will be chargeable in case of non-payment of the annual water charges

A T.T.C.

Manager(Jail)

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GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDDH NAGAR, (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S. COUNTY INFRASTRUCTURE PVT. LTD.
A-39, GROUND FLOOR
SECTOR-63
NOIDA

Ref: GNIDA/BR303/10
As On Date: 23-Jun-2022 02:51:41 PM
Allotment No.: BR303/1000004
Plot Size (in SQM): 48000
Plot No.: GH-05B
Block: N/A
Block Name: NIL
Sector Name: TECH ZONE-IV
Location: N/A
Interest: 12%
Bill Start Date: 22-Dec-2017

Plot Size For Water Bill Generation (in SQM):

Sl. No.	Due Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
	1	2,96,481.00	31/03/2018	2,96,481.00				
	2	13,04,532.00	31/03/2019	16,34,548.15	1	31,28,617.00	2019-2020	-14,24,119.15
	3	14,34,996.00	31/03/2020	-60,872.95	2	34,49,100.00	2022-2023	-9,178.19
	4	15,78,495.60	31/03/2021	15,17,622.65				
	5	17,36,345.16	31/03/2022	34,35,627.03				
	6	19,09,980.00	31/03/2023					
Total		8260829.76				6577717.00		

Outstanding Balance:	₹	-9,178.19	As On Last Due/Deposit Date
Interest on Outstanding Balance:	₹	0.00	as on 23/6/2022
Min. Charges for Bill Period 01/04/2022 To 31/3/2023	₹	1909980.00	
Kindly Deposit:	₹	19,00,801.81	

NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

NOTE:
Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
In case of any discrepancy please contact Water Bill Department.

This is a computer generated report, hence require no signature.

General Condition:

- Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep) of the financial year.
- Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
- Kindly make payment by using Online Portal.

*After deposit
Amount received BSW*

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)

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website. www.greaternoidaauthority.in e-mail: authority@gmail.gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

TO,
M/S COUNTY INFRASTRUCTURE PVT.LTD
A-39 GROUND GLOOR SECTOR-63

NOIDA

Ref. GNIDA/ BRS03/10
As on Date 23-jun-23, 11:46:05
Allotment No. BRS03/1000004
Plot Size (in SQM) 48000
Plot No GH-05B
Block N/A
Block name Nil
Sector name Tech zone-iv
Location n/a
Interest 12%
Bill date start 22-Dec-17

Plot Size for waterbill generation (in SQM)

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inat.	Amount paid	Deposit date	Outstanding at Deposit Date
1	2,96,481.00	31-03-2018	2,96,481.00	1	31,28,617.00	2019-2020	-14,24,119.15
2	13,04,532.00	31-03-2019	16,34,548.15	2	34,49,100.00	2022-2023	-9,178.19
3	14,34,996.00	31-03-2020	-60,872.95				
4	15,78,495.60	31-03-2021	15,17,622.65				
5	17,36,345.16	31-03-2022	34,25,627.03				
6	19,09,980.00	31-03-2032	-4,697.19				
Total	8260829.76				6577717		

Outstanding balance = -9178.19 as on last due /deposit date
Interest on outstanding balance = 0.00 as on 23/6/22
Min charges for bill period 01/04/23 to 31/3/24 = 1909980.00

Kindly Deposit	=	1900801.81
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GNIDA WEBSITE [HTTP:// WWW GREATERNOIDAAUTHORITY.IN](http://www.greaternoidaauthority.in)

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES.
EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU

2. In case of any discrepany please contact water bill department

"This is a computer geerated report hence require no signature

- Discount of 5% will be gien against payment of water charges if the annual charges is paid before 1st six month (1st april to 30th sep) of the
- Rate of 12% annual inerest till 28-mar-2018 and 11% annual interest will be applied from 29 nar-2018 on half-year chpondaly basis on the
- Kindly make payment by using Online portal.

Your sincerely

Manager(Jail)

T.T.C.

A

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1,SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR , (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

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BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S. EQUINIX INFRASTRUCTURE PVT. LTD.
A-39, GROUND FLOOR
SECTOR-63
NOIDA

Ref: GNIDA/BRS03/10
As On Date: 27-May-2022 12:58.00 PM
Allotment No.: BRS03/1000004
Plot Size (in SQM): 48000
Plot No.: GH-05B
Block: N/A
Block Name: NIL
Sector Name: TECH ZONE-IV
Location: N/A
Interest: 12%

Plot Size For WaterBill Generation(in SQM): 48000

Dues Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	2,96,481.00	31/03/2018	2,96,481.00	1	31,28,517.00	20/08/2019	11,31,510.00
2	13,04,532.00	31/03/2019	16,24,487.50				
3	14,34,996.00	31/03/2020	-71,364.14				
4	15,78,495.60	31/03/2021	15,07,131.46				
5	17,36,345.16	31/03/2022	34,13,949.18				
6	19,09,980.00	31/03/2023					
Total	8260829.76				3128517.00		

Out-standing Balance: ₹ 34,13,949.18 As On Last Due/Deposit Date
Interest on Outstanding Balance: ₹ 58,645.10 as on 27/05/2022
Amt. Charges for Bill Period 01/04/2022 To 31/3/2023 : ₹ 1909980.00

Kindly Deposit: ₹ 53,82,574.28

NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

NOTE:

- Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
- In case of any discrepancy please contact Water Bill Department.

*This is a computer generated report, hence require no signature.

General Condition:

- Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep) of the financial year.
- Rate of 12% annual interest till 28-MAR-2018 and 11% annual interest will be applied from 29-MAR-2018 on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year
- Kindly make payment by using Online Portal.

Your's Sincerely

Manager (Jal)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

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PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
website. Www.greaternoidaauthority.in e-mail: authourity@gmail.gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

TO, M/S COUNTY INFRASTRUCTURE PVT.LTD A-39 GROUND GLOOR SECTOR-63 NOIDA

Ref. As on Date

GNIDA/ BRS03/10 27-may-22, 12:58:00 PM

Allotment No. BRS03/1000004
Plot Size (in SQM) 48000
Plot No GH-05B
Block N/A
Block name Nil
Sector name Tech zone-iv
Location n/a
Interest 12%
Plot Size for waterbill generation (in SQM) 48000

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inat.	Amount paid	Deposit date	Outsatanding at Deposit Date
1	2,96,481.00	31-03-2018	2,96,481.00	1	31,28,617.00	20-08-2019	14,34,610.00
2	13,04,532.00	31-03-2019	16,24,487.50				
3	14,34,996.00	31-03-2020	-71,364.14				
4	15,78,495.60	31-03-2021	15,07,131.46				
5	17,36,345.16	31-03-2022	34,13,949.18				
6	19,09,980.00	31-03-2023					
Total	8260829.76				3128617		

Outstanding balance = 3413949.18 as on last due /deposit date
Interest on oustanding balance = 58645.10 as on 27/05/2022
Min charges for bill period 01/04/23 to 31/3/24 = 1909980.00
Kindly Deposit = 5382574.28

Note: GNIDA OFFERS ONLINE WATER BILL PAYMENT SERVICES YOU CAN USE THIS FACILITY AFTER APPLYING KYA. KYA FORM IS AVAILABE ON GNIDA WEBSITE HTTP:// WWW GREATERNOIDAAUTHORITY.IN

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES. EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU

2. In case of any discrepany please contact water bill department
"This is a computer geerated report hence require no signature

1.. Discount of 5% will be gien against payment of water charges if the annual charges is paid before 1st six month (1st april to 30th sep) of the financial year.

2. Rate of 12% annual inerest till 28-mar-2018 and 11% annual interest will be applied from 29 nar-2018 on half-year chpondaly basis on the amount payable for water charges after 31st march will be chargeable in case of non-payment of the annual water charges

3. Kindly make payment by using Online portal.

Your sincerely

Manager(Jail)

T.T.C.
A

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

Allotment No. BRS03/1000004 As On: 27-May-2022 12:58:00 PM					
REBATE CALCULATION					
OYS Detail :-					
A	B	C	D	E	F
TOTAL DUES (In Rs.)	TOTAL INTEREST (In Rs.)	B*40%(20-APR-22 To 30- JUN-22) (In Rs.)	B*30%(01-JUL-22 To 31-JUL- 22) (In Rs.)	B*20%(01-AUG-22 To 31- AUG-22) (In Rs.)	B*10%(01-SEP-22 To 30- SEP-22) (In Rs.)
3253967.81	171659	68663.60	51497.70	34331.80	17165.90
		(A+B-C)	(A+B-D)	(A+B-E)	(A+B-F)
TOTAL PAYBLE AMOUNT ON '31-MAR-22' (C)		3356963.21	3374129.11	3391295.01	3408460.91
Intrest After 31-MAR-22 (H)		Interest Upto '30-JUN-22' On (GC) 92063.57	Interest Upto '31-JUL-22' On (GD) 124057.02	Interest Upto '31-AUG-22' On (GE) 156371.22	Interest Upto '30-SEP-22' On (GF) 188161.32
Total Payble Amount		3449026.78	3498186.13	3391295.01	3586607.03

*Note : In this calculation, due and deposit included only till 31-MAR-2022

Your's Sincerely

Manager (Jal)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY
 PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
 GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
 website. Www.greaternoidaauthority.in e-mail: authority@gmail.gnida.in

Allotmetn No. BRS03 / 1000004 AsOn:27-may--2022 12:58:08 PM				
OTS Detail :-		REBATE CALCULATION		
A	B	C	D	E
TOTAL DUES (In Rs.)	TOTAL INTEREST (In Rs.)	B*40%(20-APR-22 TO 30-JUN-22 (IN Rs.)	B*30%(01-JUL-22 TO 31-JUL-22 (IN Rs.)	B*20%(01-AUG-22 TO 31-AUG-22 (IN Rs.)
3253967.81	171659	68663.6	51497.77	34331.8
TOTAL PAYBLE AMOUNT ON 31-MAR-22		(A+B-C) 3356963.21	(A+B-D) 3374129.11	(A+B-E) 3391295.01
Intrest after 31-mar-22 (H)		Intrest Upto 30-jun-22 on (GC) 92063.57	Intrest Upto 31-jul- 22 on (GD) 124057.02	Intrest Upto 31-aug- 22 on (GE) 156371.22
Total amount payble		3449026.78	3498186.13	3391295.01
Note : in this calculation diposit included only till 31-mar-2022				

Your's Sincerely

Manager (jal)

T.T.C.
A

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

PLOT NO.1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
Website: www.greaternoidaauthority.in e-Mail: authority@gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

M/S. COUNTY INFRASTRUCTURE PVT. LTD.
36, PUSHPANJALI ENCLAVE, VIKAS MARG, DELHI
DELHI

Ref: GNIDA/BR503/10
As On Date: 09-Aug-2019 09:30:37 PM
Allotment No.: ERS03/1000006
Plot Size (in SQM): 48000
Plot No.: GH-05B
Block: N/A
Block Name: NIL
Sector Name: TECHZONE-IV
Location: N/A
Interest: 12%

Draws Inst.	Due Amount	Due Date	Outstanding at Due Date	Deposit Inst.	Amount Paid	Deposit Date	Outstanding at Deposit Date
1	2,96,481.00	31/03/2018	2,96,481.00				
2	13,04,532.00	31/03/2019	16,37,688.40				
3	14,34,996.00	31/03/2020					
Total	3036009.00				0.00		

Outstanding Balance: ₹ 16,37,688.40 As On Last Due/Deposit Date
Interest on Outstanding Balance: ₹ 70,532.77 as on 09/08/2019
Min. Charges for Bill Period 01/04/2019 To 31/3/2020 : ₹ 1434996.00

Kindly Deposit: ₹ 31,43,217.17

NOTE: GNIDA offers 'ONLINE WATER BILL PAYMENT SERVICES'. You can use this facility after applying KYA. KYA form is available on GNIDA website <http://www.greaternoidaauthority.in>

Please deposit water charges in any of the following bank branches :

1. Canara Bank, Jagat Farm, Sector-Gamma-I, Greater Noida, G.B.Nagar.
2. Indian Bank, Jagat Farm, Sector-Gamma-I, Greater Noida, G.B.Nagar.
3. Corporation Bank, Jagat Farm, Sector-Gamma-I, Greater Noida, G.B.Nagar.
4. Punjab National Bank, Krishna Apra Plaza Comm. Belt Sector-Alpha-II, Greater Noida, G.B.Nagar.
5. Oriental Bank Of Commerce(OBC), Sector PI, Greater Noida, G.B.Nagar.

NOTE:

1. Please ensure to deposit these charges otherwise Authority will take appropriate action to recover the dues. Expenditure on recovery of above will be borne by you.
2. Kindly mention your Allotment number in challan to avoid any inconvenience.
3. In case of any discrepancy please contact Water Bill Department.

*This is a computer generated report, hence require no signature.

General Condition:

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st Six month (1st April to 30th Sep) of the financial year.
2. Rate of 12% annual interest on Half-Yearly compounding basis on the amount payable for water charges after 31st March will be chargeable in case of non-payment of the annual water charges after the end of the financial year.
3. Bank Draft/Pay Order should be in favor of GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY, Payable at Gr.Noida/Noida/New Delhi.

Your's Sincerely

Manager (Urban)

~~1434996~~

~~1434996~~

Rtgs

3143217

14600/

Less

3128817

Less

13/8

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

48

PLOT NO. 1, SECTOR-KNOWLEDGE PARK-IV, GREATER NOIDA CITY,
GREATER NOIDA DISTRICT GAUTAM BUDH NAGAR, (U.P.)
website. Www.greaternoidaauthority.in e-mail: authority@gmail.gnida.in

BUILDER RESIDENTIAL WATER CHARGES CUM PAYMENT INTIMATION

To,
M/S COUNTY INFRASTRUCTURE PVT. LTD. 36
PUSHPANJALI ENCLAVE VIKAS MARG, DELHI

Ref. GNIDA/BRS03/10
As on Date. 9-aug-2019, 02:30:37 PM
Allotment no. BRS03/1000004
Plot size (in sqm) 48000
Plot No. GH-05B
Block N/A
Block Name NULL
Sector name TECHZONE-IV
Location N/A
Interest 12%

Dues inst.	Due Amount	Due date	Outstanding at due Date	Deposit Inat.	Amount paid	Deposit date	Outsatanding at Deposit Date
1	2,96,481.00	31-03-2018	2,96,481.00				
2	13,04,532.00	31-03-2019	16,37,688.10				
3	14,34,996.00	31-03-2020					
Total	30,36,009.00						

Outstanding balance = 1637688.40 as on last due /deposit date
Interest on outstanding balance = 70532.77 as on 09/08/2019
Min charges for bill period 01/04/19 to 31/3/20 = 1434996.00

Kindly Deposit	=	3143217.17
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Note: GNIDA OFFERS ONLINE WATER BILL PAYMENT SERVICES YOU CAN USE THIS FACILITY AFTER APPLYING KYA. KYA FORM IS AVAILABE ON GNIDA WEBSITE HTTP://WWW.GREATERNOIDAAUTHORITY.IN

Please deposit water charges in any of the following bank branches

1. Canara bank, jagat farm, sector=gamma-I, greater noida, GB nagar
2. Indian bank, jagat farm, sector=gamma-I, greater noida, GB, nagar
3. Corporation bank, jagat farm, sector=gamma-I greater noida, GB nagar
4. Punjab National bank, krishna apra plaza comm. Belt sector alpha-ii greater noida, GB nagar
5. Oriental bank of commerce (OBC), sector PI greater noida, GB nagar

NOTE:

1. PLEASE INSURE TO DEPOSIT THESE CHARGE OTHERWISE AUTHORITY WILL TAKE APPROPRAITE ACTON TO RECOVER THE DUES. EXPENDITURE ON RECOVERY OF ABOVE WILL BE BORNE BY YOU
2. Kindly mention your allotment numbe in challan to avoid any inconvenience
3. In case of any discrepany please contact water bill department

"This is a computer geerated report hence require no signature

1. Discount of 5% will be given against payment of water charges if the annual charges is paid before 1st six month (1st april to 30th sep) of the finacial year.
2. Rate of 12% annual interest on half-yearly compounding basis on the amount payable for water charges after 31st march will be chargeable in case of non-payment of the annual water charges after the end of the financial year.

3. Bank draft/pay order should be in favor of GREATER NOIDA INDUSTRIL DEVELOPMENT AUTHORITY payable at Gr. Noida/noida/New delhi.

T.T.C.
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RTGS/NEFT Payment Challan
Greater Noida Industrial Development Authority

Payee Name	M/S. COUNTY INFRASTRUCTURE PVT. LTD.
Attachment No.	BRS03/1000004
Date and Time Stamp	03/07/2023 12:48:02 PM
Payment Type	Water Bill (Water Bill)
Total Amount(RS.)	2096300.00
CGST (9%)	0
SGST (9%)	0
Total Payable Amount(Rs.)	2096300.00
Transaction ID	TRN5354344239

RTGS / NEFT Payment to be made as per below particulars

Beneficiary Name	Greater Noida Industrial Development Authority
Pay to Account No.	GNIDA25354344239
Bank Name	IDFC FIRST Bank Ltd
Bank Branch Name	CMS HUB
IFSC	IDI-F0010204

Notes

- 1. Please note that the pay to account number consists of 6 alphabets (GNIDA2), followed by numbers
- 2. Please verify the contents of this RTGS/NEFT instruction slip generated for accuracy
- 3. Post taking a print out of this RTGS/NEFT instruction slip, please visit your bank for remitting the fund through RTGS/NEFT. You may also use your Internet Banking for remitting the fund through RTGS/NEFT
- 4. The facility to enter the payment details as generated above is on you / your bank, kindly ensure correctness of same. Please ensure to remit the exact amount as displayed above (Net of any charges that your bank may levy)

RTGS/NEFT Payment chalaan
Greater Nodia industrial Development Authority

Payee Name	M/S COUNTY INFRASTRUCTURE PVT.LTD.
Allotment No.	BRS03/1000004
Date and Time Stamp	03/07/2023, 12:48:02 PM
Payment Type	Water bill
Total Amount(Rs.)	2096300
CGST (9%)	0
SGST (9%)	0
Total Payable Amount(Rs.)	2096300
Transation ID	TRN536434439

RTGS/NEFT Payment to be made as per below particulars

Beneficiary name	Greater Noida industrial Development Authority
Pay to account no.	GNIDAZ5354344239
Bank name	IDFC FIRST Bank Ltd.
Bank Branch Name	CMS HUB
IISC	IDFB0010204

Note:

1. Please note (the pay account number consists of 6 alphaets (GNIDAZ) followed by numbers
2. Please verify the contents of this RIGS/NEET instruction slip generated for accuracy
3. Post taking a prin out of this RTGS/NEET instruction slip please vist your bank remening the fund though RTGS/NEET or you also use your internet Bankin in remening the fund through RTGS/NEET
4. The liability to enter the payment details as generated above in on you / your bank kindly onsure correclness of please ensure to remit the exact amount as displayed above (Not off any charges that your bank may

A T.T.C.



IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

In the matter of:

PRASOON PANT & ANR.

Plaintiff(s)/ Petitioner(s)/ ... Appellant(s)/ Applicant(s)

VERSUS

UNION OF INDIA & ORS.

... Defendant(s)/ Respondent(s)

KNOW ALL to whom these presents shall come that I/WE COUNTY INFRASTRUCTURE PVT. LTD the above named AR. AJAY KUMAR JHA (RESPONDENT) do hereby appoint

- Mr. ABDHESH CHAUDHARY (D/2498A/1999)
Ms. MANISHA SURI (D/412-H/2000)
Mr. NILENDU VATSYAYAN (D/2561/2005)
Mr. NISHIKANT SINGH (D/396/2016)
Ms. GEETANJALI SETIA (D/3817/2020)
Ms. MEENA YADAV (D/588/2020)
Mr. VINAYAK MISHRA (UP/10607/2022)



ADVOCATE(S) for

CHAUDHARY LAW OFFICES

Office at : K-2017, (L.G.F), CHITTARANJAN PARK, NEW DELHI - 110019.
Ph. No. 011-41053797, (M) 9810075174
Email: chaudharylawoffices@gmail.com

Hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorize him/them:-

- (1) To act, appear and plead in the above noted case in this Court, or any other Court to which the same may be transferred, or the Court where the same may be tried or heard and also in the appellate Courts.
(2) To accept notice/process of Court on my behalf.
(3) To sign, file and present all pleadings, replications, rejoinders, appeals, cross-objections, petitions, counter affidavits, objections, affidavits, applications, including applications for execution, restoration, withdrawal and compromise, or such other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.
(4) To file and take back documents.
(5) To withdraw or compromise the said case.
(6) To take out execution proceedings.
(7) To deposit, withdraw and receive moneys, cheques and other instruments and grant receipts therefor.
(8) To do all other acts and things as may be deemed necessary or required to be done in the course of prosecution of the said case.
(9) To appoint and instruct another advocate(s) and authorize him/her/them to exercise the powers and authority hereby conferred whenever the Advocate(s) may think fit to do so and to sign a power of attorney on my/our behalf for the said purpose.

And I/We do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We the undersigned do hereby agree not to hold the Advocate(s) or his substitute responsible for the result of the said case.

And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents this the 08 day of MAR, 2024. Accepted subject to terms of fee.

(ABDHESH CHAUDHARY)

(NISHIKANT SINGH)

(NILENDU VATSYAYAN)

(MANISHA SURI)
E. No.D/412-H/2000
Mob.:9810075174

(MEENA YADAV)

Signature of Client

Plaintiff(s)/ Petitioner(s)/Appellant(s)/ Applicant(s)/ Defendant(s)/ Respondent(s)

(GEETANJALI SETIA)

(VINAYAK MISHRA)



Handwritten signature 'Identify Yadav'.